NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.03/KB/2015

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M.

Name of the Company	Kamal Lochan Mohanty-	Versus-MGM Green Energy L	td & Ors.
he parties have	n temperamina and California and California		
Under Section	397/398	imsthat a oda betsing	
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
dr. Arunabhe Deb 17. Dipan Mitra 17. Densigat Bloo	nas Mitra, Standa , Advocate , Advocate	Pehhonus	08/01/2017
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3. SIDHALL	PNA CHOUBBY, ADV THA SHARMA, ADV BASU, ADV		8/01/208
MR. RATNAKO 2. MR. SARAPRIN 3. Mr. Anixi 2. Mrs. Deba	BANERJEE, Sr. A 19 MUKHERJEE, ARV uddha Roy, Advi usnita Mitra	Respondent No. 43.7 28	Debasnile Mil

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 2, 4, 5, 7 and 8 is present.

Ld. Counsel for R-7 has submitted that the parties have entered into a settlement and that he has filed an I.A.No. 334/KB/2017 in this respect. Other respondents are denying the fact regarding the settlement between the parties. In C.P. Pleadings are complete. Ld. Counsel for the petitioner nos. 1 and 2 informed that they are supporting the contentions of respondent no. 7 and both C.P. and C.A. may be decided in terms of settlement.

Ld. Counsel for the respondent no. 7 has submitted that permission may be granted to file reply in I.A. No. 334/KB/2017.

However, if any party intends to file any objection against I.A. No. 334/KB/2017, may file their reply within 15 days from today. Thereafter rejoinder, if any, may be filed within 15 days.

List it on 06/03/2018 for arguments in I.A. along with C.P.

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(Jinan K.R.) Member (J) 8d

(V.P.Singh) Member (J)